

No. 40-10/2020-DM-I(A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated April 19 2020

ORDER

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act, Chairperson, National Executive Committee, has issued an Order number No. 40-3/2020-DM-I(A) dated 24.3.2020, followed by Orders of same number dated 14.4.2020 and 15.4.2020, under, *inter alia*, Section 10(2)(l) of the Disaster Management Act 2005, to the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions to implement the Guidelines/ Consolidated Revised Guidelines on lockdown and other measures for the containment of spread of COVID-19 in the country;

Whereas, both in the Orders on lockdown measures, as well as in the Guidelines/ Consolidated Revised Guidelines, strict implementation of the lockdown and other measures has been stressed; and Governments of States/ UTs have also been advised that while they can impose stricter measures than contemplated in these Guidelines, they shall not dilute these Guidelines issued under the Disaster Management Act, 2005;

Whereas, the Hon'ble Supreme Court in its Order dated 31.03.2020 in the Writ Petition (Civil) No 468 of 2020 is also pleased to observe that (quote) "we trust and expect that all concerned viz. State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives and orders issued by the Union of India in letter and spirit in the interest of public safety" (unquote). The observation, which must be treated as directions of the Apex Court, was conveyed in MHA's DO letter no 40-3/2020-DM-I(A) dated 1st April 2020 to all States/ UTs Governments;

Whereas, in some of the districts of the country, a number of violations to the lockdown measures have been reported, posing a serious health hazard and risk for spread of COVID-19 which is against general interest of public; these violations, *inter alia*, are of the following types: incidents of violence on frontline healthcare professionals; complete violations of social distancing norms outside banks, PDS shops etc., and in market places; movement of private and commercial vehicles with passengers in urban areas; and so on.

Whereas, these incidents, if they are allowed to occur without any restraining measures in hotspot districts or emerging hotspots, with large outbreaks or clusters, pose a serious health hazard, both for the population of these districts and for that living in other areas of the country. After analyzing the prevalence of such violations in major hotspot districts, it is clear to the Central Government that the situation is especially serious in Mumbai and Pune districts in the State of Maharashtra;

Whereas, the Central Government, in exercise of the powers, conferred, *inter alia*, under Section 35(1), 35(2)(a), 35(2)(e) and 35(2)(i) of the Disaster Management Act 2005, hereby constitute 2 Inter-Ministerial Central Teams (IMCTs), as per Annexure, which will visit the Mumbai and Pune districts in the State of Maharashtra, make an on spot assessment of the situation, issue necessary directions to the State

Authorities for redressal of the situation, and submit their report to the Central Government in the larger interest of general public;

Whereas, the aforesaid IMCTs will focus their assessment on the compliance and implementation of lockdown measures as per guidelines issued under the Disaster Management Act 2005; they will also focus on issues like the supply of essential commodities, social distancing in movement of people outside their homes, preparedness of the health infrastructure, hospital facilities and sample statistics in the District, safety of health professionals, availability of test kits, PPEs, masks and other safety equipment, and conditions of the relief camps for labour and poor people;

Whereas, the Ministry of Civil Aviation (MoCA) will provide air transportation, to and fro, from New Delhi to their respective place of visit (nearest airport), as their deployment is for an essential purpose of ensuring compliance to the lockdown measures;

Whereas, the State Government of Maharashtra will provide logistic support to the IMCTs, for their accommodation (lodging & boarding), transportation, PPEs and extend all cooperation for their visits to local areas, production of documents/records as requested by IMCTs etc;

Whereas, the IMCTs will commence their visits at the earliest and not later than 3 days from the date of this order. The duration of the visit will be decided by the Team leaders after making an assessment of the ground level situation.

आशिष
Under Secretary to Government of India

To

The Chief Secretary
Government of Maharashtra
Mumbai.

Copy to:
Member Secretary, National Disaster Management Authority.

Annexure

Composition of Inter-Ministerial Central Teams (IMCT)

Sl. No	Name of the District	Composition of Team Members
IMCT 1:		
1.	Mumbai	<ol style="list-style-type: none"> 1. Shri Manoj Joshi, Additional Secretary, Ministry of Food Processing Industries.... Team leader 2. Dr. S.D. Khaparde, Advisor, Public Health, Dte. GHS. 3. Dr Nagresh Kumar Singh, Director Ministry of Health & Family Welfare 4. Shri Abhay Kumar, Director, Department of Consumer Affairs. 5. Shri Anurag Rana, Joint Advisor, NDMA
IMCT 2:		
1.	Pune	<ol style="list-style-type: none"> 1. Shri Sanjay Malhotra, Additional Secretary, Ministry of Power....Team leader 2. Dr. P.K. Sen, Addl. DG, Dte. GHS 3. Dr Pawan, Kumar Singh, Joint Advisor, NDMA 4. Dr. Ashish V Gawai, Deputy Secretary, Ministry of Health & Family Welfare 5. Sri Karamvir Singh, Director, Department of Food and Public Distribution.